

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.173/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Pvt. Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
- Petitioner : WRSS XXI(A) Transco Limited (WRSS TL)
- Respondents : Adani Green Energy (MP) Limited (AGEMPL) and Ors.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Amit Kapur, Advocate, WRSS TL
Shri Sayan Ghosh, Advocate, WRSS TL
Shri Akshat Jain, Advocate, WRSS TL
Shri Krishan Rana, Advocate, WRSS TL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Utkarsh Singh, Advocate, GUVNL
Shri Parth Bhalla, Advocate, GUVNL
Ms. Sneha Singh, Advocate, GUVNL
Shri Deepak Khurana, Advocate, REC TPCL
Shri Anand Srivastava, Advocate, Adani Green
Shri Ravi Nair, Advocate, Adani Green
Ms. Nishtha Goel, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CSPDCL prayed for two weeks to file a response to the additional information/details furnished by the Petitioner vide affidavit dated 30.12.2024. Learned counsel also added that the said response will be limited to the additional information/details filed by the Petitioner therein and will not bring on record any additional facts in the matter.

2. In response, learned counsel for the Petitioner pointed out that neither was such liberty sought nor given to the Respondent during the course of the hearing on 18.10.2024.

3. Considering the submissions made by the learned counsel for the parties, the Commission deemed it appropriate to permit all the Respondents to file their response to the Petitioner's additional affidavit dated 30.12.2024, if any, within two weeks with a copy to the Petitioner.

4. The Petition will be listed for hearing on **27.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)